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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No. 391/2000

IN

OA No. 2222/98

New Delhi: this the 17<sup>th</sup> day of November, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Kaushal Kumar,  
S/o. Sh. Hans Raj,  
146-A, DCM Railway Colony,  
(Opposite Delhi Cloth Mill)

....Applicant.

Versus

1. Union of India  
through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Bikaner (Raj)

.....Respondents.

ORDER (BY CIRCULATION)

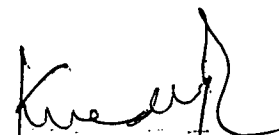
S.R. Adige, VC (A):


Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. In the guise of an RA, applicant has sought to reargue the case which is not permissible in law.

4. RA is rejected.

  
( KULDIP SINGH )  
MEMBER (J)

  
( S.R. ADIGE )  
VICE CHAIRMAN (A).

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